## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P(IB) No. 714/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th January 2018, 10.30 A.M.

Name	of the Company	Gupta Electic Company	Vs- Hari Machine Ltd.	
Under Section		9 IBC		
No. Representat		nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date

(1) Mr. R. N. Yhoska. For the operational condition

## ORDER

- Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.
- Ld. Counsel for the operation creditor could not served the notice of admission on the corporate debtor and sought leave of the Court to serve the same on the corporate debtor. Prayer is allowed. Petitioner is directed to serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

List it on 14/02/2018 for admission.

Sd

(Jinan K.R.) Member (I) (V.P.Singh) Member (I)